

Fixation of pay from pre-revised grade pay

230. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has issued general orders for fixation of pay for officials who were promoted from pre-revised grade pay of ₹ 4,200/- to ₹ 4,600/- between 01/01/2006 to 29/08/2008 to minimum at ₹18,460/- as per the orders of Hon'ble Supreme Court in Union of India and others *versus* Rajkumar Anand dated 14/03/2019 to avoid unnecessary litigation and expenses incurred thereon;

(b) if so, the details thereof along with the date and number of the said orders;

(c) if not, the reasons therefor; and

(d) by when said orders would be issued?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) No, Sir.

(b) Does not arise.

(c) Hon'ble Supreme Court's Order dated 14.03.2019 in Civil Appeal No. 3052/2019 - Union of India & Others Vs Raj Kumar Anand & Others, is specific to pay fixation matter of Shri Raj Kumar Anand & Others and is in consonance with Central Civil Services (Revised Pay) Rules, 2008. Therefore, no general order/Office Memorandum is required to be issued by this Department.

(d) Does not arise.

Banking facilities to senior citizens at doorsteps

231. SHRI RAJKUMAR DHOOT:

SHRI D. KUPENDRA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has directed the banks in the country to provide doorstep facilities to account holders especially;

(b) if so, the details thereof; and